(p; The approximate value of seized foreign currencies lying in the custody of Jimorcement Directorate, as on 30-6-91, was more than Rs. 10 crores.

(c) and (d) It is permissible in the existing law to encash seized foreign currencies and to deposit the proceeds thereof in the bank for credit to the Central Government after completion of adjudication process, if the currency is ordered to be confiscated

Amendment to Companies Act to provide for Annual Environmental Audit

*238. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether his Ministry has a proposal to recommend amendment in the Companies Act thereby making compulsory for companies to conduct a yearly environmental audit as part of the balance sheet;

(b) if so, the details of the proposed amendments to b made in the law to make the environmental audit compulsory;

(c) whether the Law Ministry has since agreed to make amendments in the Act; and

(d) if so, by when it will be eff ective?

THE MINISTER OF STATE (IN-DEPENDENT CHARGE) OF THE-MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) (a) Yes, Sir.

(b) The proposal is that every com pany shall, in the Report of its Board of Directors, disclose briefly particulars of compliance with envir onmental laws, steps taken or pro pose to be taken towards adoption of clean technologies for prevention of poiution, waste minimisation, waste j recycling ana utilisation; pollution control measures, investment on en-viromentai protection and impact of these measures on waste reduction, water and other resource conservation.

(c) and (d) The matter has been taken up with the Ministry of Law & | Justice & Company Affairs.

Norms laid down by P.C.I, for recognition of Institutions offering Diploma Course in Pharmacy

*239. SHRI M. A. BABY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what are the norms criteria laid down by the Pharmacy Council of India for recognition/affiliation of an institution for approved Diploma Course in Pharmacy i.e. D. Pharma; and

(b) whether Pharmacy Council of India or any other authority prescribes syllabus, books, etc. for diploma in D. Pharma, if so, what are the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FOTEDAR): (a) Norms and criteria for recognition of an institution for approved Diploma Course in Pharmacy have been laid down by the Pharmacy Council of India in the Education Regulations framed under the Pharmacy Act, 1948. The broad conditions to be fulfilled by an academic training institution for purposes of approval/recognition relate (i) to accommodation facilities and phsical infrastructure (ii) laboratories for different subjects and other facilities like aseptic room and animal house, and (iii) staffing pattern concerning the faculty.

(b) With the prior approval of the Government of India, the Pharmacy Council of India have prescribed the syllabus, books, etc., for Diploma In Pharmacy in the Education Regulations, 1981.